

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 273/TT/2022

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 8 assets covered under “Installation of Bus Reactor & ICT in Western Region” in the Western Region.
- Date of Hearing** : 27.10.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited.
- Respondents** : Madhya Pradesh Power Management Company Limited and 12 others
- Parties Present** : Shri Mukesh Khanna, PGCIL
Shri D.K. Biswal, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ashish Alankar, PGCIL
Shri Pankaj Khanna, PGCIL
Shri Ravi Sharma, MPPMCL
Shri Kashif Khan, MPPMCL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the following assets covered under “Installation of Bus Reactor & ICT in Western Region” in the Western Region:

Asset-A: 400 kV 125 MVAR Bus Reactor at Bina Sub-station;

Asset-B1: 500MV, 400/220 kV ICT3 at Damoh Substation with associated bays;

Asset-B2: 2 nos. Line bays at Damoh Sub-station;

Asset-C: 63 MVAR SLR along with associated bays at Rajgarh Sub-station for Rajgarh-Sardar Sarovar Line-I;

Asset-D: 63 MVAR SLR along with associated bays at Rajgarh Sub-station for Rajgarh-Sardar Sarovar Line-II;



Asset-E: 500MVA 400/220 kV ICT-1 & ICT-2 at Vadodara GIS with associated bays;

Asset-F: 4 nos. 220 kV Line bays at Vadodara GIS associated bays; and

Asset-G: 1500MVA 765/400 kV ICT-2 at Raipur PS & 1500 MVA 765/400 kV ICT-4 at Raigarh (Tamnar) PS along with associated bays.

- b. The details of the tariff petitions where transmission tariff for the 2014-19 period was allowed by the Commission is as follows:

Asset	Details of previous order(s)
Asset-A	Order dated 10.5.2022 in Petition No. 02/RP/2020 and order dated 1.11.2019 in Petition No. 182/TT/2018
Asset-B1	Order dated 22.11.2017 in Petition No. 208/TT/2016
Asset-B2	Order dated 5.2.2020 in Petition No. 28/TT/2019
Asset-C	Order dated 22.11.2017 in Petition No. 208/TT/2016
Asset-D	Order dated 22.11.2017 in Petition No. 208/TT/2016
Asset-E	Order dated 5.2.2020 in Petition No. 28/TT/2019
Asset-F	Order dated 5.2.2020 in Petition No. 28/TT/2019
Asset-G	Order dated 22.11.2017 in Petition No. 208/TT/2016

- c. The Commission vide order dated 10.5.2022 in Petition No. 2/RP/2020 allowed the Petitioner to approach the Commission for approval of tariff of the replaced ICT at Bina at the time of true up of 2014-19 tariff period.
- d. The Initial Spares claimed are within the norms.
- e. The additional capital expenditure (ACE) claimed for the instant assets is within the cut-off date, except for the ACE claimed for Asset-B2 during 2019-20.
- f. The estimated completion of the transmission assets is within the RCE.
- g. The time over-run in case of the transmission assets was not condoned by the Commission. However, the cost over-run in case of the transmission assets was allowed.
- h. In response to the Technical Validation letter, additional information has been filed vide affidavit dated 20.9.2022.
- i. No reply has been received from the Respondents.

2. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

